

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. ~~415~~ 2082/95

New Delhi this the 8th day of Nov. '95.

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr. R.K. Bhogja, Member (A)

Shri Tikam Singh  
C/o Man Singh  
R/o Gali No. 13-5, House No. 223,  
Nand Nagar, Delhi - ..... Applicant.  
(By Advocate: Sh. Abu Ahmed)

Versus.

1. U.O.I., Ministry of Shahari Kaya and  
Rojgar Ministry through its Secy.  
New Delhi
2. The Nagar and Village Nyajan Sangathan  
through Director, E-Block  
Vikas Bhawan, Indraprastha Estate  
New Delhi
3. The Administrative Officer,  
Nagar and Gram Nyajan Sangathan  
E-Block, Vikas Bhawan  
Indraprastha Estate  
New Delhi - --- Respondents

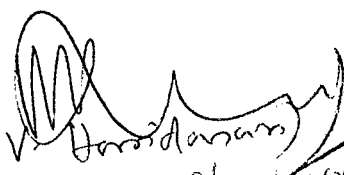
O R D E R (oral)

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)

After making submissions, learned counsel  
of the applicant seeks permission to withdraw  
the application, with liberty to take up  
the matter with the department, and to seek  
appropriate relief in accordance with law, if a person  
having lesser service than the applicant is engaged  
without considering him.

Granting that liberty, the application  
is closed as withdrawn.

Release -  
(R.K. Ahuja)  
Member (A)

  
Ch. V. Haridassan  
Vice Chairman (A)

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